

(2011) 06 MAD CK 0393

Madras High Court

Case No: Writ Petition No. 13127 of 2011

N. Murugesan

APPELLANT

Vs

The Commissioner Director of
Industries and Commerce, The
General Manager District
Industries Centre and The
Special Officer The Sakthi
Co-operatore Industrial Estate
Ltd.

RESPONDENT

Date of Decision: June 17, 2011

Hon'ble Judges: M. Jaichandren, J

Bench: Single Bench

Advocate: C. Veeraraghavan, for the Appellant; N. Sakthivel, Governemtn Advocate, for
the Respondent

Judgement

@JUDGMENTTAG-ORDER

M. Jaichandren, J.

Heard the learned Counsels appearing for the Petitioner, as well as the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the Respondent is directed to dispose of the representation, dated 26.4.2011, on merits and in accordance with law, within a specified period.

3. The learned Government Advocate appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the Respondent is directed to dispose of the representation, dated 26.4.2011, on merits and in accordance with law, after giving an opportunity of hearing to the

Petitioner, within a period of eight weeks from the date of receipt of a copy of this order. The Petitioner is directed to furnish a copy of the representation, dated 26.4.2011, to the Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition is disposed of, with the above directions. No costs.